

BHADRACHALAM BRANCH: Yamujala Estates, Beside LIC Office Cherla Road, Bhadrachalam, Telangana - 507 111. E-mail: vjchh@bankofbaroda.com

ABRIDGED VEHICLE E-AUCTION NOTICE

In view of the default committed by the Borrower mentioned below, Bank has repossessed/ seized the Hypothecated Motor Vehicle mentioned below in exercise of the powers conferred under Hypothecation Agreement executed by the parties and same is being auctioned on "AS IS WHERE IS & AS IS WHAT IS BASIS" and subject to the following terms & conditions.

NAME & ADDRESS OF THE BORROWER: Mr. P.B.Venkata Durga Pratap, H.No: 9-1-77/9, Medical Colony, Bhadrachalam, Bhadrachalam, Bhadrachalam Dist, Telangana State-507 111.

Amount Due	Vehicle Make & Model	RTO Regd. No.	Reserve Price	EMD
Due as on 02.06.2023 Rs. 7,22,309.59 plus charges as applicable	Make & Model: HYUNDAI Model: I20 SPORTZ 1.2 KAPPA MT BS VI Colour: Starry Night, Mf. Mth / yr: 02/2022 Chassis No.: MALBHS12LNM120966B Motor No.: G4LFMM995232	TS28 J 9973	Rs. 7,25,000/-	Rs. 72,500/-

E-AUCTION DETAILS: For detailed terms and conditions of sale, please refer visit to the website link provided in <https://www.bankofbaroda.in/e-auction.html> and vjchh@bankofbaroda.com. Also, prospective bidders may contact the authorized officer on Mobile : 9059282070. Intending purchasers can visit vehicle from 06.12.2023 to 13.12.2023 (Time between 10.00 am to 6.00 pm) at Bright Securities Management Services Pvt.Ltd, Plot No.484 Road No.5A Gopala Nagar Kukatpally, Hyderabad-500072. Date of e-auction is 14.12.2023 at 2.00 PM. Last date of submission of bid in prescribed tender form is 13.12.2023.

Date: 13.11.2023, Place: Bhadrachalam Sd/- Branch Manager, BOB, Bhadrachalam

FORM NO. URC - 2

Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector 5, IIMT Manesar, Gurgaon-122050, Haryana, India. **TEC AERO DEVICES** a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares named as **TAD AEROSPACE FASTENERS PRIVATE LIMITED**.

2. The principal objects of the company are as follows:

I. To manufacture, import, export, sale, purchase, trade all types of fastening products like screws, bolts, nuts, etc., including Threaded Fasteners, Nuts, Bolts (bolt stud fasteners), Screws, Studs, Clinching Fasteners, Hex Bolts, Self-Tapping screws, Cap Screws, Tap-end Studs, Double-end studs, Continuous thread studs, Non-threaded fasteners, Pin fasteners, Retaining ring fasteners, Rivet fasteners, Blind Fastener rivets, Dowel pins, Snap Fasteners, manufacture precision-engineered hinges, latches and fasteners for a wide range of operating and environmental conditions with avionics, military armament, aerospace and special fasteners made with aerospace grade OEM materials, titanium, super alloys, corrosive resistant steels, stainless steel, aerospace solar energy and engineering sectors and other high tech fields, including industrial bolts, nuts, washers, screws, etc., in a wide range of metal types and grades fastening products for the residential, commercial and industrial construction industries.

II. To manufacture, produce, buy, sell, import, export, deal in cutting tools, threading tools, grinding tools, gauges, measuring tools, press tools and precision instruments of all kinds, small tools, instruments and accessories, machine tools and machinery for every description and its accessories of all description whether as principals or agents.

III. To manufacture Test Rigs, Test Equipments, Ground Handling Equipments and Ground Handling Equipment and Services Assembly, integration of Airframes for Aircrafts, Missiles and Space Crafts. In sourcing work of Aircrafts Engines Dismantling, Assembly, Sections manufacturing.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Tec Aero Complex, # 5-5-35/274, Plot No. 10, Shaktipuram, Prashanti Nagar, IDA, Kukatpally, Hyderabad - 500 072, Telangana, India.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector 5, IIMT Manesar, Gurgaon (Haryana)-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office, with a copy to the company at its office and to Registrar of Companies for the state of Telangana 2nd Floor, Corporate Bhawan, GSI Post, Tattinnaram, Nagole, Bandlaguda, Hyderabad-500068, Telangana, India.

Date: 13.11.2023 For M/s TEC AERO DEVICES
Place: Hyderabad

UNION BANK OF INDIA
(A Govt. of India Undertaking)
KURNOOL (35460) BRANCH
D.No.40/384, Shop No. 31 to 36, 1st Floor, Ucon Plaza, Park Road, Kurnool
Ph. No. 08518-220873

POSSESSION NOTICE (RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002) (For immovable property)

Whereas The undersigned being the authorised officer of Union Bank of India, **Kurnool (35460) branch**, Kurnool under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **24-07-2023** calling upon the borrower

Applicant : MR. S. KRUPANANDA RAJU S/O PETER SIRIGIRI, H.NO. 45-165, N.R. NAGAR, KURNOOL, 518004, A.P.

Co-Applicant : MRS B. HIMABINDU W/O B. KRUPANANDA RAJU, H.NO. 45-165, N.R. NAGARKURNOOL, 518004, A.P.

Co-Applicant : MR. S. MASOOD AHMED S/O S KHATEEL AHMED, H.NO.41-305-1, KOTHAPETA KURNOOL, 518004,A.P.

Estate of the deceased MR. S KRUPANANDA RAJU represented by:
MRS. B. HIMABINDU (Wife) W/O B. KRUPANANDA RAJU, H.NO. 45-165, N.R. NAGAR, KURNOOL, 518004, A.P.
MS. S.BEULAH ANGEL (Daughter) D/o : MRS B. HIMABINDU, H.NO. 45-165, N.R. NAGAR, KURNOOL, 518004, A.P.
MS. S BERNICE ANGEL (Daughter) D/o : MRS B. HIMABINDU H.NO. 45-165, N.R. NAGAR, KURNOOL, 518004, A.P.

to repay the amount mentioned in the notice being **Rs. 30,33,872.76** (Rupees Thirty Lakh Thirty Three Thousand Eight Hundred Seventy Two and Seventy Six Paise Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this day **08-11-2023**. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, **Kurnool branch (35460)**, for an amount **Rs. 30,33,872.76** (Rupees Thirty Lakh Thirty Three Thousand Eight Hundred Seventy Two and Seventy Six Paise Only) and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property : All the parts and parcel of residential building with built up area of 143.31 Sq Yds located at Sy No.735/1, & 2, D No. 45-165, Narasimha Reddy Nagar, Near Railway Station, Kurnool, A.P. in the name of **Mr. S Krupananda Raju**. Bounded by:- East: Talavakilli Road, West: House of Gopal and others, North : House of M Maqbool Basha, South : House of Prasad.

Date : 08-11-2023 Authorised Officer
Place : Kurnool UNION BANK OF INDIA

STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH - 05172, 2ndFloor, Upstairs of TSRTC Building Commuters'Amenity Center, Kotl, Hyderabad - 500 095

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules,2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on **22.12.2023** for recovery of **Rs. 21,32,773/- (Rupees Twenty One lakhs Thirty Two Thousand seven Hundred Seventy Three only)** as on **06.11.2023** and future interest as per contract rate together with incidental expenses, cost expenses etc from **07.11.2023** and other incidental expenses to be incurred in respect of your Loan account due to the secured creditors from **Sri. Bonthu Ravinder Reddy (Borrower) S/o. B. Venkat Reddy**, R/o Plot No. 60& 61, Padma Nagar PH-1,Chintal, Hyderabad - 500 055, RR Dist.

The Reserve Price will be **Rs. 84,74,000/- (Rs. Eighty Four lakhs Seventy Four thousand only)** and the earnest money deposit will be **Rs. 8,48,000/- (Rs. Eight lakh Forty Eight thousand only)**.

Short Description of the immovable Property with known encumbrance if any : All that the Residential House bearing No. 07-049 on Plot No. 515/Part with plinth area of 1600 Sq Ft (RCC), admeasuring 200 Sq Yds or 167.20 Sq Mtrs in Survey No. 241 situated at Subhash Nagar of Village: Jeedimetla, Mandal: Outhbullapur GHMC, Outhbullapur circle, Medchal- Malkajgiri Dist.,Telangana State. Sale Deed No. 8025/2017 dt. 19.07.2017 Medchal Malkajgiri District with in the Jurisdiction of the Sub-Registrar Outhbullapur in favour of **Sri. Bonthu Ravinder Reddy**, S/o. B. Venkat Reddy (Borrower) and bounded by: North: Plot No. 534, South:30' Wide Road, East: Plot No. 516, West:Plot No. 515 Part.

Reserve Price: Rs. 84,74,000/- EMD Amount: Rs. 8,48,000/- EMD Last date: 21.12.2023, BID Increment Amount:Rs. 200,000/- Auction Date: 22.12.2023 Auction Time : 02.00 PM to 4.00 PM Property ID: 200016617751

ENCUMBRANCES KNOWN TO THE SECURED CREDITOR: Nil

All prospective bidders are requested to: 1) To register themselves in <https://ibapi.in> Bidders Registration or by typing the URL: <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> on browser well before the auction date to participate in the E-Auction of the above property. 2) Suggest the prospective buyer to download the videos provided in "Buyer Guide for Login & Registration" section to know the process flow for the auction to be conducted. 3) For detailed terms and conditions of the sale, please visit the website URL: <https://ibapi.in> Search Property by providing auction date as ALL, select bank as SBI Bank, accept the terms and conditions and search.

For further details please contact the following officials on any working day with prior appointment before 5:00 P.M of 21.12.2023
1) Smt. Showri Prabhu Dasari, Authorised Officer and Chief Manager: Mobile No: 7022155913.
2) Shri. Shailendra Rao Joshi, Manager Mob: 9701070592

Date : 06-11-2023, Place : Hyderabad Sd/- Auhtorized Officer, State Bank of India

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s. HEMARUS THERAPEUTICS LIMITED RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s HEMARUS THERAPEUTICS LIMITED
2. Date of incorporation of Corporate Debtor	16/09/2003
3. Authority under which Corporate Debtor is Incorporated/Registered	ROC - Hyderabad
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U74220TG2003PLC041698
5. Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	House No. 770E, Opposite Old MAA TV Office, Road No.44, Jubilee Hills, Hyderabad, Hyderabad, Telangana, India, 500033
6. Insolvency commencement date in respect of Corporate Debtor	07.11.2023 (Order Pronounced on 07.11.2023 and Certified Copy Received on 10.11.2023)
7. Estimated date of closure of insolvency resolution process	05.05.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Malireddy Ramana Reddy IBBI/PA-0031P-N-00308/2020-2021/13452
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No 202, H.No. 8-3-191/155 (16/A) Sai Saurabh Residency, Vengal Rao Nagar,Hyderabad -500038, Telangana, India. Email: hemarus.cirp@gmail.com ramanareddycsrp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Malireddy Ramana Reddy Flat No 403, Nirmal Tower, Dwarakapuri colony, Beside Sai Baba Temple, Punjagutta, Hyderabad-500082, Telangana, India. Email: hemarus.cirp@gmail.com ramanareddycsrp@gmail.com
11. Last date for submission of claims	24-11-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) -NA-
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. -NA- 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	IBBI website or email to hemarus.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the M/s. **HEMARUS THERAPEUTICS LIMITED** on 07.11.2023. The creditors of M/s. **HEMARUS THERAPEUTICS LIMITED**, are hereby called upon to submit their claims with proof on or before **24.11.2023** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 13-11-2023 Sd/-
Place : Hyderabad **Malireddy Ramana Reddy**
Interim Resolution Professional

VBC FERRO ALLOYS LIMITED
Regd office : G-2-913/914, 3rd Floor, Progressive Towers, Khairatabad, Hyderabad-500 004.
CIN:L27101TG1981PLC003223 Website: www.vbcfal.in E-mail:vbcfalhyd@gmail.com

Un-Audited Financial Results for the Quarter and Half Year Ended 30th September, 2023
(Rs. in Lakhs except EPS)

S. No.	Particulars	Quarter ended			Half Year ended		Year ended
		30.09.2023 (Unaudited)	30.06.2023 (Unaudited)	30.09.2022 (Unaudited)	30.09.2023 (Unaudited)	30.09.2022 (Unaudited)	31.03.2023 (Audited)
1.	Total Income from Operations	1,338.99	1,008.15	3,597.89	2,347.14	9,168.89	17,566.53
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extra Ordinary items)	5.35	15.84	14.64	21.19	460.60	66.28
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	5.35	15.84	14.64	21.19	460.60	272.77
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	5.35	15.84	12.20	21.19	383.72	272.77
5.	Total comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other comprehensive Income(after tax))	5.35	15.84	12.20	21.19	383.72	272.77
6.	Paid-up Equity Share Capital	1639.50	1639.50	1639.50	1639.50	1639.50	1639.50
7.	Reserves (excluding Revaluation Reserve)	-2941.92	-2947.28	-2852.17	-2941.92	-2852.17	-3,235.89
8.	Net Worth	-1,302.42	-1,307.78	-1,212.67	-1,302.42	-1,212.67	-1,589.39
9.	Debt Equity Ratio	NA	NA	NA	NA	NA	NA
10.	Earnings Per Share (of ₹ 10/-each) (for continuing and discontinued operations)-						
	1. Basic :	0.03	0.10	0.07	0.13	2.34	1.66
	2. Diluted :	0.03	0.10	0.07	0.13	2.34	1.66
11.	Debt Service Coverage Ratio	NA	NA	NA	NA	NA	NA
12.	Interest Service Coverage Ratio	NA	NA	NA	NA	NA	NA

Notes :

1. The above is an extract of the detailed format of Quarterly and yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the Stock Exchange websites and on Company's website: www.vbcfal.in

2. The above standalone Financial Results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on 11.11.2023.

By Order of the Board
For VBC Ferro Alloys Limited
Sd/- (P.V. RAO)
Whole-time Director
DIN : 00149599

Date : 11.11.2023
Place : Hyderabad.

GSS Infotech Limited
CIN: L72200TG2003PLC041860
Grd Floor, Wing-B, N heights, Plot No. 12, TSIIIC Software Units Layout, Madhapur, Serilingampally, Hyderabad, Rangareddi, Telangana - 500 081, India. Phone:+040 44556600
Website : www.gssinfotech.com, E-mail : company.secretary@gssinfotech.com

EXTRACT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2023
(Rs.In Lakhs except share data)

PARTICULARS	CONSOLIDATED					31.03.2023 Audited
	Quarter ended		Half Year Ended		Year ended	
	30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited		
Total Income from operations (net)	2,072.26	2,066.70	3,141.46	4,138.96	6,417.57	11,438.60
Net Profit/(Loss) before exceptional items and tax	39.32	95.16	639.51	134.48	1,018.07	1,436.53
Exceptional items	-	-	(2.46)	-	(148.94)	(152.41)
Net Profit/(Loss) after exceptional items and tax	2.23	37.00	600.93	39.24	1,107.09	1,485.29
Total Comprehensive income for the period (comprising profit/(loss) for the period after tax and other comprehensive income after tax)	262.75	(34.73)	1,125.64	228.02	2,159.97	2,814.57
Paid-up equity share capital						
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the Previous Year						
Earning / (loss) per equity share (Before Exceptional Items) (Face value Rs.10/- per share)						
- Basic	0.01	0.22	3.53	0.23	5.66	7.87
- Diluted	0.01	0.19	3.03	0.20	4.85	6.75
Earning / (loss) per equity share (After Exceptional Items) (Face value Rs.10/- per share)						
- Basic	0.01	0.22	3.55	0.23	6.54	8.77
- Diluted	0.01	0.19	3.04	0.20	5.61	7.53

Key numbers of UnAudited Standalone Results of the company are as follows:-

PARTICULARS	Quarter ended			Half Year Ended		Year ended
	30.09.2023 Unaudited	30.06.2023 Unaudited	30.09.2022 Unaudited	30.09.2023 Unaudited	30.09.2022 Unaudited	31.03.2023 Audited
Total Income from operations (net)	279.55	323.40	543.00	602.94	964.96	1,835.60
Profit Before Tax	42.17	65.48	201.38	107.65	320.28	621.69
Profit After Tax	4.63	14.94	160.63	19.58	278.66	537.26
Total Comprehensive income	4.63	14.94	160.63	19.58	278.66	540.70

NOTE:

1. The above is an extract of the detailed format of Unaudited financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited financial results is available on the Stock Exchange website (www.bseindia.com) and on the Company's website (www.gssinfotech.com).

2. Figures for the previous year regrouped /reclassified wherever necessary.

By order of the Board
for GSS Infotech Limited
Sd/-
A. Prabhakara Rao
The Chairman of Audit Committee
Director
DIN: 02263908

Place : Hyderabad
Date : November 13, 2023

"IMPORTANT"

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HYDERABAD